

COURT - I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 41 of 2012 in
DFR - 1707 of 2011**

Dated: 7th February, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

M/s National Energy Trading & Services Ltd. Appellant (s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Anr. ...Respondent (s)

Counsel for the Appellant(s): Mr. Sitesh Mukherjee,
Mr. Sakya Singha Chaudhuri
Ms. Vibhu Sharma

ORDER

**I.A. No. 41 of 2012
*(Condone delay Application)***

Though we are not satisfied with the explanation given for the delay of 39 days in rectifying the defects, we think it fit to condone the delay on payment of cost of Rs.10,000/- (Rupees ten thousand only) to the "***National Association for the Blind, Delhi State Branch, Sector -5, R.K. Puram, New Delhi - 110 022***" within two days.

The Registry is directed to number the Appeal after getting the intimation about the compliance of this Order and post for Admission on **13.02.2012.**

(Rakesh Nath)
Technical Member
Ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson